NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 142/2016 RT NO.2/2017

Tata Capital Financial Services Ltd.

...Petitioner.

Versus

M/s Thapar Knitwear Pvt. Ltd.

...Respondent

Present:

Mr. A.V.S.Barsat, Advocate for petitioner.

None for respondent.

There is no representation from the respondent though there was appearance by Mr. Karan Yog Singh Riar, Advocate on the previous date. Learned counsel for the petitioner submits that as per the Companies Court Rules, 1959 the service of the respondent-company was effected on 13.10.2016 for which affidavit was already filed even though the respondent may have chosen not to appear. Learned counsel for the petitioner, therefore, seeks time to move an appropriate application in this regard with appropriate prayers. Let the needful be done before the date fixed.

The matter be posted for 28.02.2017 for further hearing.

Justice R.P. Nagrath) Member (Judicial)

February 08, 2017